

CENTRAL ADMINISTRATIVE TRIBUNAL

CALCUTTA BENCH

No. M.A. 504 of 2001
arising out of
O.A. 665 of 1997

Date of order : 5.7.2001

Present : Hon'ble Mr. D. Purkayastha, Judicial Member
Hon'ble Mr. B.P. Singh, Administrative Member

NEMAI CH. RANA

VS.

UNION OF INDIA & ORS.

For the applicant : Mr. R.N. Ghorai, counsel

For the respondents : Mr. M.S. Banerjee, counsel

O R D E R

This M.A. has been filed by the applicant for certain amendments in the O.A. It is stated that due to inadvertence the name of the Postmaster(Gazetted), Midnapore, P.O. and District- Midnapore has not been added as respondent No.6 in the O.A. So, the applicant be allowed to add the aforesaid person as respondent No.6 in the O.A.

2. We have heard the 1d. counsel for both sides over the M.A. 1d. counsel for the respondents has no objection to allow the prayer of the applicant.

3. The M.A. is allowed. The applicant is directed to furnish a copy of the application to the other side after making necessary amendment as sought for. No order as to costs.

D. Purkayastha

MEMBER(A)

K. Singh

MEMBER(J)